page no. 106 of the Prospectus.

ISSUE

all other respective places.

dated September 25, 2021.

Date: September 28, 2021

page no. 21 of the Prospectus.

applicable laws of such jurisdiction.

Announcement is to be read with respect to:

them in the PA, DPS and the DLoF.

Withdrawal of the Open Offer:

PAN: AANCS 9341 Q

407, Kalbadevi Road,

TOTAL

Registered Office Address:

Name, PAN & Address

Saguna Mercantile Private Limited

Office No. 2, 2nd Floor, Daulat Bhavan,

Mumbai-400 002, Maharashtra, India

for the completion of the transaction.

Offer stands withdrawn.

Issued by the Manager to the Offer:

Registration bearing no. B-08.00211 dated September 15, 2015.

Sr.

No.

Place: Mumbai

Form and Abridged Prospectus at the relevant places

The Prospectus stands amended to the extent stated hereinabove.

laws of the jurisdiction where those offers and sales occur.

NATION

National Centre for Radio Astrophysics TATA INSTITUTE OF FUNDAMENTAL RESEARCH Savitribai Phule Pune University Campus, Ganeshkhind, Pune - 411 007

Construction Phase of the Indian Contribution to Software Packages and Allied Services of the Square Kilometre Array (SKA) Eol Document Fee: Rs. 11,800/-

(THIS IS ONLY AN ADVERTISEMENT FOR INFORMATION PURPOSES AND NOT A PROSPECTUS ANNOUNCEMENT

NOT FOR DISTRIBUTION OUTSIDE INDIA.)

CWD LIMITED

CIN: U31900MH2016PLC281796

Our Company was incorporated as "CWD Innovation Private Limited" on May 30, 2016 under the Companies Act, 2013 with the

Registrar of Companies, Mumbai bearing Registration No. 281796. The status of the Company was changed to public limited and

the name of our Company was changed to CWD Innovation Limited vide Special Resolution dated January 30, 2021. The fresh

certificate of incorporation consequent to conversion was issued on February 18, 2021 by the Registrar of Companies, Mumbai.

Further, the name of our Company was changed to "CWD Limited" vide special resolution passed by the shareholders of our

Company in their meeting held on July 24, 2021 and a fresh Certificate of Incorporation consequent to the change of name was

granted to our Company on August 11, 2021, by the Registrar of Companies, Mumbai. The Company's Corporate Identity

Number is U31900MH2016PLC281796. For further details, please refer the chapter "History and Certain Corporate Matters" on

Registered Office: 101, 1st Floor, Plot No. 439, Hasham Premii Building, Kalbadevi Road, Mumbai - 400 002

Tel No.: +91 - 90290 25141 Email: compliance@cwdin.com: Website: www.cwdin.com:

Contact Person: Ms. Vinita Advani, Company Secretary and Compliance Officer.

PUBLIC ISSUE OF 10,00,800 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF CWD LIMITED (THE

"COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 180 PER EQUITY (THE "ISSUE PRICE") AGGREGATING TO

₹ 1,801.44 LAKH ("THE ISSUE") COMPRISING OF A FRESH ISSUE OF 8,50,800 EQUITY SHARES AGGREGATING TO

₹ 1,531.44 LAKH (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF 1,50,000 EQUITY SHARES COMPRISING OF 75,000 BY

MR. S. SIDDHARTHA XAVIER AND 75,000 BY MR. TEJAS KOTHARI (THE "PROMOTER SELLING SHAREHOLDERS")

AGGREGATING TO ₹ 270.00 LAKH ("OFFER FOR SALE") OF WHICH 50,400 EQUITY SHARES AGGREGATING TO ₹ 90.72 LAKH

WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION

PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 9,50,400 EQUITY SHARES

AGGREGATING TO ₹ 1,710.72 LAKH (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 27.71% AND

CORRIGENDUM: NOTICE TO INVESTORS

This corrigendum ("Corrigendum") is with reference to the Prospectus dated September 25, 2021 with Registrar of Companies

The Market lot and Trading lot for the Equity Share mentioned in the Prospectus is 600 and in multiples of 600 thereafter.

subject to a minimum allotment of 600 Equity Shares. The same was disclosed in the Prospectus on page nos. 5, 215, 219 and at

Investors are requested to note that the Market lot and Trading lot for the Equity Share is 800 and in multiples of 800 instead of 600

equity shares. The information in this corrigendum supplements the Prospectus on page nos. 5, 215, 219 and at all other

respective places and supersedes the information in the Prospects to the extent inconsistent with the information in the

Prospectus. Further investor is requested to note that the said changes have been incorporated in Resident Form, Non Resident

2. Mr. Rahul Dayama, who is a Non-Executive Independent Director, has also been appointed in two other companies namely

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus

CWD LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market

conditions and other considerations, to make a Public Issue of its Equity Shares and has filed the Prospectus with the Registrar of

Companies, Mumbai. The Prospectus shall be available on the websites of the Company, the BSE and the LM at www.cwdin.com.

www.bseindia.com and www.afsl.co.in respectively. Applicants should note that investment in equity shares involves a high

degree of risk and for details relating to the same, see the Prospectus, including, the section titled "Risk Factors" beginning on

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act")

or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or

benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a

transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be offered and

sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the

United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and

may not be offered or sold, and Applicants may not be made by persons in any such jurisdiction, except in compliance with the

ANNOUNCEMENT UNDER REGULATION 23(2) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION

OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO FOR THE ATTENTION OF

THE PUBLIC SHAREHOLDERS OF

CANOPY FINANCE LIMITED

(CIN: L65910AS1981PLC017921)

Registered Office: Divine Plaza, 3rd Floor, G S Road, Dispur Supermarket, Guwahati, Kamrup, Assam-781 006*

(Old Address: M/s Prezens, Maniram Dewan Road, Bamunimaidan, Opp. Anuradha Cinema, Kamrup, Guwahati, Assam-781 021)

*with effect from September 04, 2021

Tel.: +91 98673 09169; E-Mail ID: info@canopyfinance.org; Website: www.canopyfinance.org

This announcement is for the withdrawal of the Open Offer ("Withdrawal Announcement") and being issued by Mark Corporate Advisors

Private Limited, the Manager to the Offer ("Manager"), for and on behalf of Abhidev Consultancy Services Private Limited ("ACSPL")

"Acquirer") along with Singularity Ventures Private Limited ("SVPL"/"PAC 1"), Mr. Amitabh Chaturvedi ("PAC 2"), Mr. Rajeev Deoras

("PAC 3"), Mr. Sabyasachi Rath ("PAC 4"), Mr. Souvik Dasgupta ("PAC 5"), Mrs. Shrishti Gautam (alias Mrs. Shrishti Sharma) ("PAC 6") and

Ms. Mrinalini Sahai ("PAC 7") in respect of Open Offer to the Public Shareholders of Canopy Finance Limited ("CFL"/"Target Company")

pursuant to and in compliance with Regulation 23(2)(a) of the ("SEBI (SAST) Regulations, 2011"/"Regulations"). This Withdrawal

Securities and Exchange Board of India ("SEBI") vide letter dated March 18, 2021;

The Draft Letter of Offer ("DLoF") dated March 31, 2021 which was filed with SEBI.

The Public Announcement ("PA") dated March 17, 2021 which was filed on March 17, 2021 with BSE Limited, Mumbai ("BSE"), The

Calcutta Stock Exchange ("CSE") and the Target Company ("TC") at its Registered Office vide letters dated March 17, 2021 and with

The Detailed Public Statement ("DPS") which was published on March 24 2021 in Financial Express (English-All Editions), Jansatta

The Acquirer had entered into a Share Purchase Agreement ("SPA") with the existing Promoters/Promoter Group (hereinafter referred

to "Selling Shareholder"/"Seller") of the Target Company for acquisition of 17,31,495 Equity Shares representing 18.63% of the

Pre Transaction

No of

17,31,495

17,31,495

The Target Company was registered as a Non-Banking Finance Company with the Reserve Bank of India ("RBI") vide Certificate of

As the transactions contemplated under the SPA and the acquisition of shares under the Open offer would have resulted in the change

in the shareholding of the Target Company in excess of 26% of the paid-up equity share capital of the Target Company as well the

Acquirer along with PACs intended to take over the management of the Target Company by inducting more than 30.00% of the Directors

of the Target Company, the approval of the Reserve Bank of India, Guwahati was required to be obtained by the Acquirer/Target Company

By the way of a Letter dated September 06, 2021, the RBI had stated that change in management and control of the Target Company

cannot be acceded to. Therefore, due to non-receipt of prior approval from RBI, the Acquirer a Seller and the Target Company have

mutually agreed to terminate the SPA. As a consequence, in terms of Regulations 23(1)(a) of the SEBI (SAST) Regulations, the Open

The necessary intimations to SEBI, BSE, CSE and Target Company, as contemplated under Regulation 23(2)(b) of the SAST Regulations

All capitalized terms not defined in this Withdrawal Announcement, unless otherwise indicated, shall have the same meaning ascribed to

(Hindi-All Editions), Mumbai Lakshadeep (Marathi-Mumbai Edition) and Batori Kakot (Guwahati Edition); and

Equity Share Capital/Voting Capital of the Target Company. The details of the Acquisition through SPA is as under:

Part of

Promoter

Group (Yes/No

OPENS ON SEPTEMBER 30, 2021

CLOSES ON OCTOBER 05, 2021

26.32% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY

Mumbai (The "RoC"), BSE & SEBI. In this regard, Investor please note the followings:

Abans Broking Services Private Limited and (ii) Abans Securities Private Limited.

Request for Expression of Interest (EoI) regarding work for the

TENDER NOTICE NO. 06/2021-2022

For detailed EoI and for downloading please visit website: http://www.ncra.tifr.res.in/ncra/ncra1/public-tenders-1

Flight crew, air traffic controllers to be tested for drugs from January 31: DGCA air traffic controllers will be uary 31 next year, as per rules use of psychoactive substances, vice providers will have to carry

their general availability and the

Name of the corporate debtor

incorporated / registered

corporate debtor

provisional list

resolution applicants

resolution professional

Date of incorporation of corporate debtor

Authority under which corporate debtor is

Corporate identity number / limited liability

identification number of corporate debtor

principal office (if any) of corporate debtor

Insolvency commencement date of the

Date of invitation of expression of interest

section 25(2)(h) of the Code is available at:

Eligibility for resolution applicants under

Norms of ineligibility applicable under

Last date for receipt of expression of

section 29A are available at:

Date of issue of provisional list of

prospective resolution applicants

Last date for submission of objections to

Date of issue of final list of prospective

Date of issue of information memorandum.

evaluation matrix and request for resolution

plans to prospective resolution applicants

Manner of obtaining request for resolution

Last date for submission of resolution plans

plan, evaluation matrix, information

nemorandum and further information

Manner of submitting resolution plans to

Estimated date for submission of resolution

plan to the Adjudicating Authority for

Name and registration number of the

20. Name, Address and e-email of the

Address and email to be used for

23. Date of publication of Form G

correspondence with the resolution

22. Further Details are available at or with

esolution professional

the Board

professional

Place: Hyderabad

Date: 29.09.2021

Address of the registered office and

PRESS TRUST OF INDIA New Delhi, September 28

psychoactive substances such as **FLIGHT CREW MEMBERS** and

tested by their employers for issued by the Directorate Gencannabis and cocaine from Jan-

"The worldwide spread of

eral of Civil Aviation (DGCA).

Annexure A WALLFORT FINANCIAL SERVICES LTD

This is to bring to the notice of general public that Wallfort Financial Services Ltd has ceased to function as a Participant of National Securities Depository Limited (NSDL) as its Participant ship has been surrendered. The certificate of registration granted to Wallfort Financial Services Ltd has been cancelled by the Securities and Exchange Board of India with effect from 16TH SEPTEMBER 2021. Henceforth, Wallfort Financial Services Ltd shall not carry on any activity In case any Client of Wallfort Financial Services Ltd has any grievance or dispute in respect

201, Hari Chambers, S.B.Marg, Fort, Mumbai - 400001 PUBLIC NOTICE

of the depository services rendered by Wallfort Financial Services Ltd while it was functioning as a Participant of NSDL, he/she/it may report the same in writing to "The Officer Incharge" Investor Relationship Cell, National Securities Depository Limited, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai 400013, within 30 days of publication of this notice or email at relations@nsdl.co.in. No grievances claims/disputes etc. will be entertained after this date.

For Wallfort Financial Services Ltd Deepak Lahot (Director)

Date: 28.09.2021 Place: Mumbai

एसजेवीएन लिमिटेड SJVN Limited भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम) (A Joint Venture of Govt. of India & Govt. of H.P.) CIN No. L40101HP1988GOI008409

Corrigendum to RFP No.: DCB-CCD-D&E-769-01 Online proposals on Domestic Competitive Bidding (DCB) basis were invited by SJVN from eligible Consultancy Firms, Autonomous Bodies. nstitutions or Government Bodies registered in India for 'Empanelment as Design Engineering Consultants for Hydro Projects of SJVN'

n said tender, clause nos. 3 and 16 relating to Minimum Qualifying Requirements and Evaluation Criteria in Sections-2, ITA have been modified and revised RFP Documents have been uploaded on the websites www.sjvn.nic.in, https://sjvn.abcprocure.com and www.eprocure.gov.in. Also last date for bid submission and opening has been EXTENDED upto 13.10.2021. For and on behalf of SJVN Ltd.

E-mail: civilcontract@sjvn.nic.in HOD (Civil Contracts), SJVN Corporate Headquarter, Shanan, Shimla-171006 (H.P.)

1686

For CWD Limited

On Behalf of the Board of Directors

Company Secretary and Compliance Officer

Folio Name of the Shareholder

MANGALAM CEMENT LIMITED Regd. Office: P.O. Adityanagar 326520, Morak, Dist. Kota (Rajasthan)

CIN: L26943RJ1976PLC001705 Website: www.mangalamcement.com • email: shares@mangalamcement.com PUBLIC NOTICE-LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that following share certificates issued by the Company are stated to be lost / misplaced and the registered holders thereof have applied to the Company for issue of duplicate share certificate(s): Share Distinctive Numbers No. of

No.	or Beneficiary	No.	From	То	Shares
R-4702	Renuka Bhatia	112615	8561514	8561520	7
R-4706	Renuka Bhatia/Toni Bhatia	112623	8561815	8561818	4

For Mangalam Cement Limited Date: 28.09.2021 Manoj Kumar Company Secretary Place: Morak

FORM NO. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI

of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014] . Notice is hereby given that in pursuance of sub-section (2) of section 366

of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that M/s. Shubham Homes a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2.The Principal objects of the company are as follows:- To erect and construct houses, buildings as builders and developers, do civil construction work of all types, infrastructure work of all types and to purchase-take on lease, or otherwise, own, construct, effect, alter, develop, decorate, furnish, equip with all infrastructure, pull down buildings, improve, repair, renovate, build, plan, layout, set, transfer, charge, assign, let out, sublet all type of plots, lands, buildings, bungalows, quarters, offices, flats, warehouses, colonies, godowns, shops, stalls, markets, malls, multiplexes, hotels, restauraants, banquet halls, houses, structures, constructions. tenements, roads, bridges, flyovers, underpasses, railway lines, dams, all kinds of agriculture infrastructure and infrastructure for wasteland, refineries and/or all kind movable and immovable properties.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 303, Golden

Bungalow, Juhu Road, Santacruz West, Mumbai - 400054 Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 29th day September of 2021. M/s Shubham Homes 1. Mr.Dinesh Shah 2. Mr. Nimesh Dalal

ASHIANA HOUSING LIMITED

CIN: L70109WB1986PLC040864 Regd. Office: 5F, Everest, 46/C, Chowringhee Road, Kolkata -700 071 Corporate Office: 'Unit 303-304, Southern Park Building, Saket District Centre, Saket, New Delhi - 110 017 Phone: 011- 42654265; Fax: 011-4265 4200 Email: investorrelations@ashianahousing.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR **EDUCATION AND PROTECTION FUND**

Website: www.ashianahousing.com

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules") and notified by the Ministry of Corporate Affairs.

Pursuant to Section 124(6) of the Companies Act, 2013 ("the Act") read with Rule 6 of the Rules, all shares in respect of which dividends remain unclaimed/unpaid for seven consecutive years or more, shall be transferred by the Company to the Demat Account of IEPF Authority.

Accordingly, all shareholders whose dividend for the financial year 2013-14 onwards has remained unpaid / unclaimed the corresponding shares of the face value of Rs. 2/- each in respect of such shareholders, therefore, will due to be transferred to Demat Account of IEPF Authority in the following manner:

In case of shares held in Physical form, by issuance of New Share certificate and thereafter transferring the shares to Demat Account of IEPF Authority. Accordingly, the original share certificate(s), which stand registered in your name would stand automatically cancelled and be deemed non-negotiable.

b. In case of shares held in Demat Form, by transfer of shares directly to Demat Account of IEPF Authority through the Depository participants

Adhering to the various requirements set out in the Rules, the company has communicated individually to the concerned shareholders whose shares are liable to be transferred to Demat Account of IEPF Authority at their last recorded address with the Company for taking appropriate action. The full details of such shareholders having unencashed dividends and shares due for transfer has been given on the website of the Company www.ashianahousing.com.

Notice is hereby given to all such shareholders to make an application to the Company / Registrar & Share Transfer Agents by 31st October 2021 with a request for claiming the unpaid dividend so that the shares are not transferred to the IEPF. In case the company does not receive any communication from the concerned shareholders by the due date, the Company shall with a view to comply with the requirements set out in the Rules transfer the shares to the Demat Account of IEPF, without any further notice. No claim shall lie against the Company in respect of such shares transferred to IEPF in compliance with the Rules.

Any person, whose shares and unclaimed dividends have been transferred to the IEPF, may claim the shares/dividends from the IEPF Authority by making online application in Form IEPF 5 for which details are available at www.iepf.gov.in and on the website of the Company www.ashianahousing.com.

In case the shareholders have any queries on the subject matter and the Rules, they may contact the Company's Registrar & Share Transfer Agents at Beetal Financial & Computer Services (P) Ltd, 03rd Floor, Near Dada Harsukhdass Mandir, 99 Madangir, Delhi- 110062, Tel No. 011-29961281/282, E-mail: beetalrta@gmail.com.

By Order of the Board Place: Kolkata

ever-increasing number of least 10% of the flight crew addicted users is a serious conmembers and air traffic concern to aviation safety," the rules, trollers employed by them every issued on Monday, mentioned. year, according to the rules. Airlines and air navigation ser-Commercial aircraft opera-

M/S. ECLINFRA TOWERS COMPANY

Reg. Off: Plot No. A-12 & A-13, Panchavati

Plant Location: Survey No. 3/4/334, NH9,

Kaveli Village, Medak District-502325.

Professional at ipeciinfra@gmail.com

. It is available on Website of IBBI at

Professional at ipeciinfra@gmail.com

ibbi.gov.in 2. Contact Kalpana G. Resolution

available on 20th January, 2021

Contact Kalpana G, Resolution

29th September, 2021

15th October, 2021

19th October, 2021

21st October, 2021

26th October, 2021

21st November, 2021

25th November, 2021

2017-2018/11288

resolution professional, as registered with Nilayam, Saleem Nagar Colony,

Through e-mail of Resolution

Ameerpet, Hyderabad-500038.

Malakpet, Hyderabad-500036.

Same as above point no. 17

With Resolution Professional

29th September, 2021

Professional at ipeciinfra@gmail.com

. In the sealed envelope through speed post

registered post or by hand delivery addressed

to Kalpana G, Resolution Professional, MSKM

Group, 1209, 11th Floor, Vasavi MPM Grand,

2. A password protected soft copy is required

Kalpana G, Reg. No. IBBI/IPA-001/IP-P00756/

Kalpana G, H.No.16-11-19/4, G-1, Sri Laxmi

Email ID: kalpanagonugunta1@gmail.com

Resolution Professional of

M/s. ECI Infra Towers Company Private Limited

IBBI/IPA-001/IP-00756/2017-2018/11288

H.No.16-11-19/4, G-1, Sri Laxmi Nilayam.

Saleem Nagar Colony, Malakpet, Hyd-36.

to be mailed to ipeciinfra@gmail.com

18th January, 2021 but order copy made

Township, Manikonda, Hyderabad, TG-500089, IN

PRIVATE LIMITED

J31401TG2008PTC057346

28/01/2008

FORM G

INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

out random drug-testing of at

tors, maintenance & repair organisations, flying training organisations and air navigation service providers will have to carry out drug tests before employing any person or admitting a trainee pilot.

Adani Group buys 10% stake in Grameen

eStore

CONGLOMERATE ADANI **GROUP** has acquired a 10% stake in government promoted CSC SPV's e-commerce subsidiary CSC Grameen eStore.

CSC SPV managing director Dinesh Tyagi said the association with Adani Group will help meet the financial requirements of village-level entre preneurs (VLE), who manage estores that provide groceries. consumer durables, automobiles etc in rural areas and small towns.

When contacted, Adani Capital MD and CEO Gaurav Gupta said the government through the CSC network has played a pivotal role in making available products and services to every Indian, even in the remotest

"This is a small but strategic investment for us and shows our commitment to the rural commerce model. We will jointly work with the Government to enhance product offerings and also provide credit through our NBFC arm Adani Capital and thereby support micro-entrepreneurs in rural

India," Gupta said. The government holds a golden share in the CSC SPV, while banking companies are major investors in the organisation with Punjab National Bank holding the majority stake. CSC SPV created the CSC Grameen e-store in which Tata Digital bought 5% a year ago, HDFC bank 1.5% and Adani Group being the latest investor. — PTI

DELHI JAL BOARD: DELHI SARKAR OFFICE OF THE EXECUTIVE ENGINEER (SOUTH) IV O.H.T.O. I. A. Ph-II: OPPOSITE GOVIND PURI: NEW DELHI-20.

e-mail: eesouthiv498@gmail.com/Tel. 011-26388976 "STOP CORONA; Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene" Press N.I.T. NO: 34 SIV (2021-22)

Date of release of Name of work Estimated Cost (In Last date/time of receipt of

IN	10.	HS.)	solution	e-procurement solution
	 Desilting of 900/1200/1600 mm dia S/L & raising / tracing of manholes from RUB Pul Pahladpur to Mathura Road, near MCIE under EE(South)-IV (Re-invited) 	48,43,326/-	2021_DJB_208810_1 24.09.2021	14.10.2021 up to 3.00 pm
Fι	urther details in this regard may be seen	at (https://govtproc	urement.delhi.gov.in)	
	SSUED BY P.R.O. (WATER) dvt. No. J.S.V. 441/2021-22	- 1	•	ajeev Kumar Gupta) E ENGINEER (SOUTH) IV

TATA MOTORS LIMITED

Registered Office: Bombay House, 24, Homi Mody Street, Mumbai - 400 001. Website: www.tatamotors.com E-mail: inv_rel@tatamotors.com Corporate Identification No. (CIN) - L28920MH1945PLC004520

Notice

NOTICE IS HEREBY GIVEN pursuant to SEBI Circular No. SEBI/HO/DDHS/DDHS/CIR/P/2019/115 dated October 22, 2019 and FAQs for Listing of Commercial Papers (CPs) that the Record and Redemption of Commercial Papers issued and listed on Wholesale Debt Market Segments of National Stock Exchange of India Limited from October 1, 2021 to December 31, 2021 have been fixed as under:

ISIN of Security	Security Description	Listed on	Record Date	Redemption Date
INE155A14SD3	₹200 crores.	NSE	October 28, 2021	October 29, 2021
(CP 576)	Date of Maturity: October 29, 2021			
INE155A14SD3	₹200 crores.	NSE	October 28, 2021	October 29, 2021
(CP 577)	Date of Maturity: October 29, 2021			
INE155A14SD3	₹200 crores.	NSE	October 28, 2021	October 29, 2021
(CP 583)	Date of Maturity: October 29, 2021			
INE155A14SE1	₹500 crores.	NSE	November 29, 2021	November 30, 2021
(CP 578)	Date of Maturity: November 30, 2021			
INE155A14RY1	₹400 crores.	NSE	December 29, 2021	December 30, 2021
(CP 571)	Date of Maturity: December 30, 2021			

For Tata Motors Limited

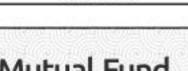
Mumbai **September 28, 2021**

Mumbai

September 28, 2021

Sd/-**Maloy Gupta Company Secretary**

MUTUAL



♦ Nippon inalia Mutual Fund Wealth sets you free

Nippon Life India Asset Management Limited (formerly known as Reliance Nippon Life Asset Management Limited) (CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097 • mf.nipponindiaim.com

NOTICE CUM ADDENDUM NO. 73

Notice is hereby given that Nippon India Mutual Fund ("NIMF")/ Nippon Life India Asset Management Limited ("NAM India") has decided to change the Benchmark of Nippon India Fixed Horizon Fund - XLI - Series 8 ("the Scheme") (A Close Ended Income Scheme) with effect from September 30, 2021.

The details of the Existing and Revised Benchmark are mentioned below:

100		-01	
	Existing Benchmark	Revised Benchmark	
	I Sec Li Bex	CRISIL Dynamic Gilt Index	

Revised benchmark index will better reflect the fund strategy and the investment universe in which the fund operates and hence, would be an appropriate benchmark for the scheme. This addendum forms an integral part of the Scheme Information Document/ Key Information Memorandum of the Scheme. All the other terms and conditions of the

aforesaid documents read with the addenda issued from time to time will remain unchanged.

For NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED (formerly known as Reliance Nippon Life Asset Management Limited)

(Asset Management Company for Nippon India Mutual Fund) **Authorised Signatory**

read all scheme related documents carefully.

Make even idle money work! Invest in Mutual Funds Mutual Fund investments are subject to market risks,

Place: Mumbai Date: September 27, 2021 financialexp.epag.in

For Shrishti Gautam (alias Shrishti Sharma) ("PAC 6")

For Amitabh Chaturvedi ("PAC 2")

For Sabyasachi Rath ("PAC 4")

For and on behalf of the Acquirer and the PACs:

Yatish Wadhivkar

Director

Sd/-

For Abhidev Consultancy Services Private Limited ("Acquirer")

Mark Corporate Advisors Private Limited CIN:U67190MH2008PTC181996 404/1, The Summit Business Bay, Sant Janabai Road (Service Lane),

have been made simultaneously with this Withdrawal Announcement,

Off W. E. Highway, Vile Parle (East), Mumbai-400 057. Contact Person: Mr. Manish Gaur Tel. No.: +91 22 2612 3207/08

E-Mail ID: openoffer@markcorporateadvisors.com SEBI Regn No.: INM000012128

> For Singularity Ventures Private Limited ("PAC 1") Yash Kela

Details of Shares/Voting Rights held by the Selling

Shareholders

No of

Shares

Nil

Nil

% vis a vis

total Share

Capital

18.63%

18.63%

Post Transaction

% vis a vis

total Share

Capital

N.A.

N.A.

Director For Rajeev Deoras ("PAC 3") For Souvik Dasgupta ("PAC 5")

For Mrinalini Sahai ("PAC 7")

Date: 28th September 2021

Nitin Sharma

Company Secretary & Compliance Officer